

आयकर अपीलीय अधिकरण, सूरत न्यायपीठ, सूरत
IN THE INCOME TAX APPELLATE TRIBUNAL, SURAT BENCH, SURAT
BEFORE SHRI PAWAN SINGH, JUDICIAL MEMBER AND
SHRI BIJAYANANDA PRUSETH, ACCOUNTANT MEMBER
आयकर अपील सं./ITA No. 726/SRT/2024
(Physical hearing)

Roongta Welfare Foundation, Shop No.1 to 8, 4 th Floor, Roongta Shopping Centre, VIP Road, Surat - 395007 [PAN: AALCR5567M]	बनाम Vs	The CIT(Exemption), Ahmedabad
अपीलार्थी/Appellant		प्रत्यर्थी /Respondent

निर्धारिती की ओर से /Appellant by	Shri Rasesh Shah, CA
राजस्व की ओर से /Respondent by	Shri Ravi Kant Gupta, CIT-DR
सुनवाई की तारीख/Date of hearing	12.02.2025
उद्घोषणा की तारीख/Date of pronouncement	12.02.2025

Order under section 254(1) of Income Tax Act

PER PAWAN SINGH, JUDICIAL MEMBER:

1. This appeal by assessee is directed against is directed against the order of learned Commissioner of Income-tax (Exemption), Ahmedabad [in short, 'the Id. CIT(E)'], dated 25.10.2022.
2. At the outset of hearing, the learned Authorized Representative (Id. AR) of the assessee submits that assessee seeks permission of the Tribunal to withdraw the appeal, to which, the learned Commissioner of Income-tax - Departmental Representative (Id. CIT-DR) did not raise any objection. Consequently, we treat this appeal as withdrawn.

3. In the result, the appeal of the assessee is dismissed as withdrawn.

Order pronounced in the open court on 12/02/2025.

Sd/-
(BIJAYANANDA PRUSETH)
लेखा सदस्य/Accountant Member

Sd/-
(PAWAN SINGH)
न्यायिक सदस्य/Judicial Member

सूरत / Surat Dated: 12/02/2025

SAMANTA

आदेश की प्रतिलिपि अग्रेषित/ Copy of the order forwarded to :

- अपीलार्थी/ The Appellant
- प्रत्यर्थी/ The Respondent
- आयकर आयुक्त/ CIT
- विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, सूरत/ DR, ITAT, SURAT
- गार्ड फाईल/ Guard File

By order/आदेश से,

// TRUE COPY //

सहायक पंजीकार
आयकर अपीलीय अधिकरण, सूरत